

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE**

Appeal No. 601/2025 (WZ)

VINOD VISHNU JUVEKAR

...Appellant

V/s.

GOA COASTAL ZONE MANAGEMENT

AUTHORITY & Ors.

...Respondents

**AFFIDAVIT IN REPLY ON BEHALF
OF RESPONDENT NOS. 2 AND 3.**

MAY IT PLEASE THIS HON'BLE TRIBUNAL:

I, **MR. GAJANAN JUVEKAR**, about 75 years in age, son of Mr. Juvekar, resident of H. No. 464, Mobor, Cavelossim, Salcete, Goa, 403731, the Respondent No. 2 herein, for myself, and on behalf of the Respondent No. 3 herein, do hereby solemnly affirm and state on oath as under:

1. I say that I am Respondent No. 2 in the present Appeal. I am filing this Affidavit-in-Reply on behalf of myself and also on behalf of Respondent No. 3, Mr. Vishnu Govind Juvekar, who is my brother, and who has duly authorized me to do so. I am personally conversant with all the facts and

Juvekar

circumstances of this matter from my own knowledge, from family records, official panchayat records, and from the proceedings before the GCZMA.

2. I say that nothing in the present Appeal shall be deemed to have been admitted by these Respondents for want of a specific denial.
3. At the outset, I say that the present Appeal is thoroughly misconceived, premature, devoid of bona fides, and deserves to be dismissed in limine with exemplary costs. I say that the entire substratum of the Appeal is not an environmental grievance. Rather, it is a private, internal family dispute that has been deliberately given an environmental colour for the oblique purpose of harassing these Respondents and for securing reliefs that could not otherwise be obtained through ordinary civil courts having competent jurisdiction.
4. I say that the Appellant herein is not a stranger or a public-spirited citizen filing this complaint in the interest of the



environment. Instead, he is the son of Respondent No. 3, Mr. Vishnu Govind Juvekar, and the nephew of Respondent No. 2, Mr. Gajanan G. Juvekar. I say that the Appellant has deliberately suppressed this relationship from this Hon'ble Tribunal. I say that the Appellant does not reside at Cavelossim. I say that the Appellant has voluntarily moved away from the ancestral village and resides in a flat at Ponda, Goa. I say that the Appellant has no day-to-day connection with the ecology or the coastal environment of Cavelossim. I say that the complaint and the present Appeal are clearly motivated by personal animosity on the part of the Appellant, longstanding family discord, and a private agenda to harass his own family members.

5. I say that the very tenor of the original complaint, the timing of the proceedings, the selective suppression of material documentary facts, and the character of the Appellant's allegations all point unmistakably to the fact that the Appellant's grievance is not environmental but personal.



6. I say that the GCZMA itself (Respondent No. 1 herein), after hearing both sides and perusing all the documentary evidence, expressly recorded the finding that the present dispute is essentially an internal family dispute which has been projected as an environmental issue.
7. Without prejudice, I say that the structures complained against are not new constructions or unauthorized developments. I say that they are the ancestral residential homes of these Respondents, who belong to the fisher-folk community and, whom have resided therein for over five decades. I say that the houses are assessed for house tax since at least 1980, the electricity connections were energized as far back as 1990, and two of the four houses were constructed even before 1970.
8. I say that the jurisdiction of this Hon'ble Tribunal cannot be converted into a civil forum for adjudicating private family disputes dressed up in the language of CRZ violations. I say that the Appellant cannot be permitted abuse the process by



A blue handwritten signature or scribble is located at the bottom center of the page.

converting the same into an instrument of private vengeance, family harassment, or civil score-settling.

9. Notwithstanding the above, I say that the CRZ framework exists to protect the coastal environment and also, to protect the rights, habitation, and livelihood of traditional coastal communities, particularly fisherfolk. Against such backdrop, using CRZ machinery to demolish the homes of fisherfolk families at the instance of their own estranged family member shall tantamount to a complete abuse and inevitable breakdown of the CRZ Notification.



10. Without prejudice, I say that a careful reading of the Impugned Order dated 25.07.2025, passed by the GCZMA, shall disclose that the Impugned Order does not finally adjudicate any rights, liabilities, obligations, etc. nor does it record any adverse findings against the Appellant. I say that the GCZMA has not dismissed the Appellant's complaint neither has it exonerated these Respondents permanently. I say that the GCZMA has merely kept the proceedings in

abeyance pending notification of fishing zones and wards by the Government, considering the specific statutory protections available to traditional fisherfolk communities under the CRZ Notification, 2011.

11. I say that consequently, the appellate jurisdiction of this Hon'ble Authority cannot be invoked against an Order that merely defers adjudication pending a policy action of the Government. I say that no cause of action accrues to the Appellant from such an order. I say that the Appellant suffer no prejudice. I say that the complaint of the Appellant remains pending and that the Appellant retains all rights to pursue it. Moreover, the GCZMA is bound to adjudicate the matter on merits after the fishing zones and wards are formally notified. Therefore, it is obvious that the present Appeal is premature in nature.

12. I further say that the jurisdiction of this Hon'ble Tribunal under Section 16(g) of the National Green Tribunal Act, 2010 is available only against 'orders, decisions, or



directions' of the specified authorities passed in exercise of their powers under environmental laws. A procedural, interlocutory order keeping a matter in abeyance pending a government notification is not a substantive 'order, decision or direction' adjudicating any right, and therefore does not attract the appellate jurisdiction of this Hon'ble Tribunal under Section 16. The Appeal is accordingly not maintainable in law.



13. I say that until the notification of fishing zones and wards by the Government of Goa is formally published, neither the GCZMA nor this Hon'ble Tribunal can properly adjudicate the entitlements of these Respondents as members of the traditional Fishermen Community. Any adjudication prior to such notification would be incomplete and liable to cause grave and irreversible injustice to these Respondents.

14. Even otherwise, I say that the dispute concerns existing, authorized residential structures occupied by traditional fisherfolk families for several decades and does not involve

any fresh, new, or recent prohibited development causing environmental degradation. I say that there is no allegation of any ongoing ecological destruction or any activity that would constitute a genuine fresh environmental violation warranting the intervention of this Hon'ble Tribunal.

15. I say that mere existence of authorized residential structures belonging to traditional fishing communities situated within the CRZ area does not ipso facto constitute an environmental wrong. The CRZ Notification specifically recognizes and protects the habitation and livelihood structures of fisherfolk communities.

16. I say that the Appellant has attempted to portray old, existing, authorized residential and fishing-ancillary structures as 'illegal constructions' solely to manufacture a CRZ cause of action.

17. I say that the Appellant has approached this Hon'ble Tribunal with thoroughly unclean hands, having deliberately suppressed material facts.



18. I say that the Appellant has suppressed the fact that he is the son of Respondent No. 3 and the nephew of Respondent No. 2, and that the present dispute is therefore entirely an intra-family matter.

19. I say that the Appellant has suppressed the fact that these Respondents belong to the traditional Fisherfolk Coastal Community whose rights, habitation, and livelihood are specifically protected under the CRZ Notification, 2011.



20. I say that such deliberate suppression of material facts disentitles the Appellant from any discretionary or equitable relief before this Hon'ble Tribunal.

21. I say that the present Appeal is a textbook abuse of environmental adjudicatory mechanisms for the purpose of advancing personal hostility. The Appellant seeks to obtain, indirectly through CRZ proceedings, what cannot be obtained through ordinary civil adjudication of private rights.

22. Without prejudice, I crave leave to place on record the factual melee involved in the matter which shall assist this Hon'ble Tribunal in effective adjudication of the Appeal.

23. I say that the subject property is surveyed under Survey No. 95/1 of Village Cavelossim (Mabor), Taluka Salcete, State of Goa. I say that these Respondents and their families have been residing in the subject structure for several decades and in any case prior to 1991. I say that these Respondents are brothers. I say that these Respondents belong the traditional Fisherfolk Community of Cavelossim. I say that the Appellant being the son of Respondent No. 3 is conscious of the above fact and despite the same considering the advanced age of Respondent No. 3 to settle personal family dispute has exploited the jurisdiction of this Hon'ble Tribunal.

24. I say that the Appellant herein is the son of Respondent No. 3 and also, my nephew. I say that the Appellant has filed the original complaint and the present Appeal against his own



father and uncle. I say that the Appellant does not even reside in Cavellosim. I say that the Appellant resides in a flat in Ponda, Goa, a distance away from the ancestral village. I say that this alone is revealing of the motivations behind the present litigation.

25. Be that as it may, I say that the structures in question are existing, authorized structures, duly assessed for house tax purposes in the local Panchayat records. I say that the four structures are having house nos. 464, 465, 466 and 467. I say that apart from these four structures, there is also a temporary structure which is an ancillary to fishing activities and is used for housing fishing nets, gear, equipment, and a structure housing the idol of the Sea Deity worshipped by the local fishing community.

26. I say that House Nos. 464 and 465 were constructed before 1970 and are shown on the survey plan of the property.

27. I say that all four houses have been assessed for house tax since at least the year 1980. Electricity connections were



installed in these structures before 1991. Specifically, Installation No. 281 was energized on 26.01.1983 and Installation No. 12398 was energized on 08.11.1990. I say that the subject structures were built, occupied, assessed, electrified, and in continued residential and fishing-related use for decades.

28. I say that in support of their case that the subject structures are existing authorized structures in existence much prior to the year 1991, these Respondents shall rely upon the following documents:

- a. House Tax Receipt of Gajanan Juvekar, Receipt No. 51, House No. 464 dated 02.05.2008;
- b. House Tax Receipt of Vishnu Govind Juvekar, Receipt No. 71, House No. 465 dated 26.05.2018.
- c. House Tax Receipt of Rohan Gajanan Juvekar, Receipt No. 09, House No. 466 dated 31.03.2015.
- d. House Tax Receipt of Gajanan Juvekar, Receipt No. 28, House No. 467 dated 31.10.2017.

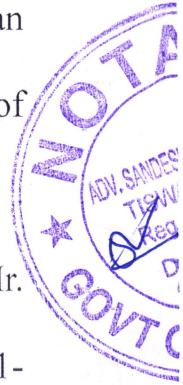


- e. Records from Village Panchayat Cavelossim which states that all four houses existed before 1980 dated 09.09.2004.
- f. Reply before the Director of Panchayats, Panaji, Ref. No. VP/CAV/2008-09/1172.
- g. Writ Petition No. 2/2006; Gajanan Juvekar submits that the evidence including oral evidence indicates that the structure which is the subject of the demolition Notice, was built before 19.02.1991, prior to the Order of the Hon'ble High Court dated 26.09.2007 in Sua Motu Writ Petition No. 2/2006.
- h. Notice from V.P. Cavelossim on subject personal hearing in pursuance to Orders passed by the Hon'ble High Court in Sua Motu Writ Petition No. 2/2006.
- i. V.R.C. (Vessel Registration Certificate) of fishing reserve of Gajanan Juvekar which states that he is Fisherman.
- j. Marine Fishers Identity Card of Gajanan Juvekar issued by Government of India, Ministry of Agriculture.

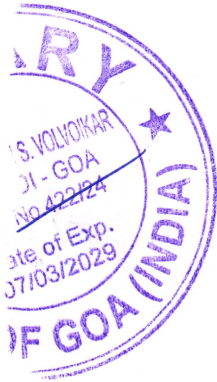


Dr.

- k. V.R.C. (Vessel Registration Certificate) of Laxmi Vishnum Juvekar bearing No. MFR-484-DF(Goa)/1985.
- l. Marine Fishers Identity Card of Vishnu Govind Juvekar issued by Government of India, Ministry of Agriculture.
- m. Marine Fishers Identity Card of Rohan Gajanan Juvekar issued by Government of India, Ministry of Agriculture.
- n. V.R.C. (Vessel Registration Certificate) of Mr. Devidas Vishnu Juvekar bearing No. IND-GA-01-MM2138 dated 29.12.2014.
- o. Marine Fishers Identity Card of Devidas Vishnu Juvekar issued by Government of India, Ministry of Agriculture.
- p. V.R.C. (Vessel Registration Certificate) of Mr. Nilam Gajanan Juvekar bearing No. MFR-185-Sal of 2006.
- q. Marine Fishers Identity Card of Nilam Gajanan Juvekar issued by Government of India, Ministry of Agriculture.



- r. Electricity Bill of Mr. Gajanan Juvekar's house having Installation No. 281 dated 26.01.1983.
- s. Electricity Bill of Mr. Vishnu Govind Juvekar, having Installation in the house dated 12.10.2000.
- t. Electricity Bill of Mr. Gajanan Juvekar's house having Installation No. 12398 dated 08.11.1990.
- u. Survey Plan and Form I & XIV of Sy. No. 95/1, 95/1-B and 95/1-C.
- v. Certificate dated 15.06.2023 bearing Ref. No. VP/CAV/2023-2024/281 issued by the Village Panchayat of Cavelossim.



29. I say that the documentary record is thus overwhelming and unimpeachable. Multiple official government records including house tax receipts, panchayat assessments, electricity installation records conclusively establish that the structures predate 1991, that they have been in continuous lawful occupation, and that they belong to members of the traditional Fisherfolk Coastal Community.

30. I say that a cumulative reading of the above shall demonstrate the following:

- a. That the dispute essentially emanates from an internal family dispute projected as an environmental issue;
- b. That the structures bearing House Nos. 464, 465, 466, and 467 belong to members of the traditional Fishermen Coastal Community;
- c. That the said structures are used for residential purposes;
- d. That the occupants are actively engaged in fishing and allied traditional activities;
- e. That certain structures are used for storage of fishing nets, gear, and equipment;
- f. That Panchayat records and house tax receipts indicate assessment from 1980 onwards;
- g. That there exists a temporary structure housing the idol of the Sea Deity, of cultural and customary significance to the fishing community; and



h. That the fishing zones and wards notification, when issued, will have a direct bearing on the adjudication of the Respondents' claims.

31. I say that the CRZ Notification, 2011 issued under the Environment (Protection) Act, 1986 contains specific, express, and non-negotiable provisions for the protection of traditional coastal communities, particularly fishing communities. I say that protection of the rights, habitation, and livelihood security of traditional coastal inhabitants is a central objective of the Notification. I say that the statutory scheme reflects a conscious and deliberate legislative choice to ensure that environmental regulation does not become an instrument for the displacement of traditional coastal communities.

32. I say that these Respondents have produced cogent, clear, and unimpeachable documentary evidence establishing that all the structures in question were in existence long before 1991.



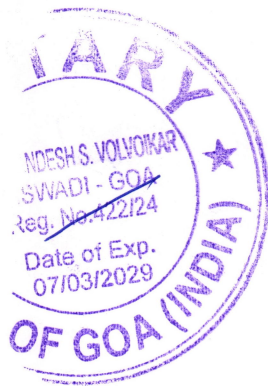
33. I say that the GCZMA has given conscious and deliberate findings qua existence of House Nos. 464, 465, 466 and 467 in the subject property which are reproduced thus:

“The Respondent violators have filed a chart dated 03/06/2025 depicting the structures as identified in the DLC report/plan in serial numbers, Photographs of the structures along with additional documents i.e. Water bill dated 15/05/2023 in respect of House no. 464, water bill dated 18/03/2025 in respect of House no 465, Electricity bill dated 30/05/2023 in respect of House No.467 and Records dated 15/06/2023 from the village Panchayat of Cavelossim.

The Authority perused the reply filed by the Respondent along with documents and also rejoinder filed by the complainant and considered the arguments advanced therein. The Authority opined that the present matter is internal family dispute



which has now turned into environmental cause. The Authority noted the records submitted by the respondent speaks volumes that the said four houses having House no.464, House no.465, House no.466 and House no.467 belong to Traditional Fisherman Coastal community. The Authority also noted the said houses are admittedly used for residential purposes. The inhabitant of the house is involved in fishing and related activities.



The records reveal that the structures are either used for residential purposes and/or for storing fishing nets and equipment's. The Authority noted the Respondent violator has produced panchayat records pertaining to the house tax receipts which indicate that the structure was assessed 1980 onwards.

The DLC report has also identified temporary structure which are used for storing fishing equipment's. The Authority considering the same are

[Handwritten signature]

temporary in nature and fact the Respondents belong to Traditional Fisherman Community and also essential for carrying out their fishing activities decided to discharge the showcause notice.

The Authority noted there is Temple which is temporary structure housing the Idol of Deity of Sea Gods. Considering the same is temporary in nature the Authority decided to discharge the same.”



34. I say that the survey records also indicate the existence of house structures in the original survey holdings bearing 95/1 which was later partitioned.
35. Without prejudice, I say that the reliance sought to be placed by the Appellant upon the RSI report is seriously disputed and denied. Particularly in the background of the fact that only a portion of the report and not the entire report is placed before this Hon'ble Authority. Significantly, the scope of work as envisaged under the RSI report did not pertain to

structures existing in CRZ-I. Therefore, no reliance whatsoever can be placed upon said RSI report. Even otherwise, the findings in the report (if any) cannot partake the character of juridical findings and as such, any reliance sought to be placed upon said RSI report is misconceived and/or misleading to say the least. The report does not disclose the correct position in loco. I say that even the DLC report sought to be relied upon is disputed inasmuch as the same the Appellant has misconstrued its nature and import.



36. Notwithstanding the above, I say that the Impugned Order is the product of a careful, considered, and fully reasoned exercise of the GCZMA's jurisdiction. I say that the Impugned Order is based on a full examination of the material on record and is passed only after hearing both the parties at length. The findings arrived at by the GCZMA are factually grounded, legally sound, and entirely reasonable. I say that the Impugned Order merely defers adjudication of the matter to a more appropriate time when the relevant statutory context (fishing zones and wards notification) will



be available. There is nothing arbitrary, perverse, capricious, or illegal in this approach.

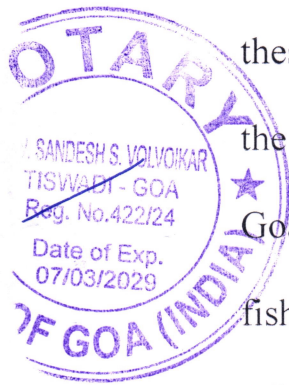
37. Even otherwise, I say that the Impugned Order is in full conformity with the objects and provisions of the CRZ Notification, 2011, which expressly provides for protection of traditional coastal communities and fisherfolk. The GCZMA acted in furtherance of the Notification's mandate by declining to take coercive action against the residential and fishing-ancillary structures of traditional fisherfolk pending proper adjudication.

38. I say that the finding that the dispute is essentially a family dispute projected as an environmental issue is a factual finding based on the GCZMA's own examination of all pleadings and documents. It is fully supported by facts on record. I say that the Appellant is the son of Respondent No. 3, the complaint is against his own father and uncle, he does not reside in the area, and there is no credible evidence of



any genuine environmental concern motivating the complaint.

39. I say that the GCZMA's decision to await the Government's notification of fishing zones and wards is rational, legally sustainable, and necessary. The determination of whether these Respondents' structures are entitled to protection under the CRZ provisions applicable to fishing communities in Goa is directly contingent upon the formal delineation of fishing zones and wards. Without this notification, any adjudication by the GCZMA would be incomplete, uninformed, and potentially erroneous.



40. I say that given the substantial and unimpeachable documentary evidence produced by these Respondents showing the pre-1991 existence of structures belonging to a traditional fisherfolk family, it would have been manifestly unjust, disproportionate, and contrary to the objects of the CRZ Notification to take coercive demolition action without fully adjudicating these defences.

A handwritten signature in blue ink, consisting of a stylized, cursive script.

41. I say that on the other hand, allowing the present Appeal and interfering with the Impugned Order in any manner would effectively result in premature, summary adjudication against these Respondents. I say that such a course of action would strip these Respondents of their right to have their substantive defences properly heard and adjudicated.
42. I say that the balance of convenience, equity, and justice overwhelmingly favours these Respondents. I say that these Respondents are elderly members of a traditional fishing family, residing in their ancestral homes for over five decades. I say that if this Appeal were to be allowed and the GCZMA were directed to proceed with coercive action or demolition forthwith, these Respondents and their family would be rendered homeless.
43. On the other side, the Appellant is a person who has voluntarily moved away from the ancestral village and resides in a flat at Ponda. He suffers no harm from the



Impugned Order. His complaint remains alive before the
GCZMA.

44. Therefore, I say that in the light of the above facts and
circumstances, this Hon'ble Tribunal be pleased to dismiss
the present Appeal in limine with exemplary costs.

45. I say that the contents of the present Affidavit in Reply at
paragraph nos. 1 to 44 above are true and correct to my
personal knowledge and belief and/or derived from material
on record and/or inferences.



Solemnly affirmed at Panaji, Goa,

On this 28th day of April, 2026.

DEPONENT NO. 1

(Mr. Gajanan Juvekar)

DEPONENT NO. 2

(Mr. Vishnu Juvekar)



SOLEMNLY AFFIRMED AND VERIFIED
BEFORE / ME BY Mr. Gajanan Juvekar
WHO IS IDENTIFIED BEFORE/ME
BY Aadhar card 295827486815
WHOM I KNOW
SERIAL NO. 752 DATED 28/04/2026

Sandesh
28/04/2026

SANDESH S. VOLVOIKAR
ADOCATE & NOTARY AT TISWADI TALUKA
AT PANAJI
STATE OF GOA (INDIA)

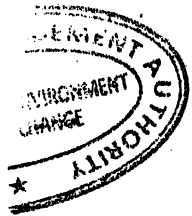
INFORMATION ISSUED UNDER RTI ACT, 2005

GOVERNMENT OF GOA
 DEPARTMENT OF FISHERIES
 MARINE FISHERY IDENTIFICATION CARD

23/02/1951 - 15/10/2016 M

GOA

जगन् गोविन्द जुवेकर
 GAJANAN GOVIND JUVEKAR
 गोविन्द जुवेकर
 GOVIND JUVEKAR



विवरण / Status
 Vessel Crew

986500004
 17M0017

शुद्धी चिह्न ले प्रमाणित
 Marine Fishery's Sign

(शुद्धी चिह्न) जागरण (संरक्षण क्षेत्रांतर्गत)
 (Shankar L.) Ogadya Commissioner (Fishing Harbour)
 अजयपुर, जेठो ओर मत्स्यसंरक्षण विभाग
 Department of Animal Husbandry, Dairying and Fisheries

पावले/पावले वा इतने अल्प मळादीदी नदिकादी कार्यालय नें सुविधा/वापस लई।
 Lost/Found, Intimate/return to the nearest Fisheries Office.

FOR OPERATION DURING FAIR WEATHER ONLY

FORM "F"

[See Sub-rule (3) of Rule 6]

Certificate of Registration
of Fishing Vessel under Section 12 of the Goa,
Daman and Diu Marine Fishing Regulation Act, 1980

Official No. MFR-484-DF (Goa) Year of Registration 1985

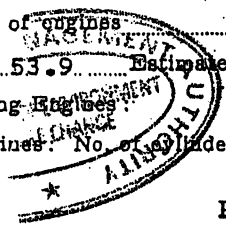
THIS IS TO CERTIFY THAT ^{Mrs.} ~~SHRI~~ Laxmi Vinum Juvekar of Mobar Betul
has declared that _____ he is a resident of the Union
territory of Goa, Daman and Diu and the sole owner of the Fishing Vessel called "V PERPETUA"
and that the said Fishing Vessel was built at Agacaim by _____
of _____ in the year 1974

The said Fishing vessel has been duly registered under the
Goa, Daman and Diu, Marine Fishing Regulation Act, 1980.

CERTIFIED under my hand this the 1st day of November 1985

Description of Engines

Name and address of makers W. Ruston & Hornsby Co. Ltd, Poona
W. Ruston & Hornsby Co. Pvt. When made 1974
No. of sets of engines _____ No. of shafts _____ N. H. P. _____
B. H. P. 53.9 Estimated speed of vessel _____ Type of Engine _____
Reciprocating Engines _____ No. and diameter of cylinders in each set: _____
Rotary Engines _____ No. of cylinders in each set: (Four (Engine No. 744 D 57)

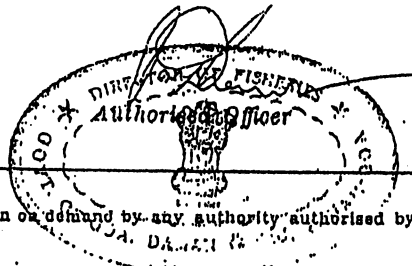


Particulars of vessel and Tonnage

Extreme length: _____	Number of Decks: <u>One</u>
Length: <u>10.35 mts.</u>	Number of bulkheads: <u>two</u>
Breadth: <u>3.40 mts.</u>	Build and Material: <u>wood</u>
Depth: <u>1.95 mts.</u>	Stern: <u>Transom</u>
	Description: _____

GROSS TONS: 14.54

REGISTERED TONS: 14.54



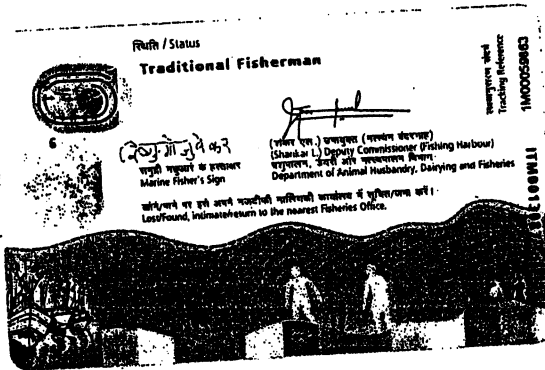
- Footnote:
1. This certificate of registration to be produced for inspection on demand by any authority authorised by the Government.
 2. This certificate must be surrendered to the Registering Authority if so required by him.
 3. While the certificate is in force, the vessel's name and registration mark as painted or otherwise marked position approved by the Government of Goa, Daman and Diu, must not be removed or defaced.
 4. In case of any accident occasioning loss of life, or efficiency of the vessel, either in the hull, or in any part of the machinery, a report by letter, signed by the owner or master, is to be forwarded to the Registering Authority, within 24 hours after the happening of the accident or as soon thereafter as possible.

Handwritten signature and date: 1-1-91

INFORMATION ISSUED UNDER RTI ACT, 2005



DER RTI ACT, 2005





Government of India

Form IV
Merchant Shipping (Registration of Indian Fishing Boats), Amendment rules 1988
(See sub rule(2) of Rule 7)

Certificate of Registry of a Fishing Boat

1. Name of Fishing Boat : SHREE GIRESHWAR PRASSAD State: GOA
 2. Registration Number & Date : IND-GA-01-MM-2158 & 29/12/2014
 3. Call Sign (Where Applicable) :
 4. Port & District where Registered : PANAJI & North Goa
 5. Name of the Owner : SHRI DEVIDAS VISHNU ZUENCAR
 Permanent Residence or Principal Place of Business : H.NO 463, MOBOR, CAVELOSSIM, SALCETE - GOA

Shares Held (%) :-
 Andhra (A11) :-
 Coastal Security Number :-

6. Category of Ownership : Individual
 7. Area of Operation : As prescribed in Merchant Shipping Act 1958 (MS Act)

8. Particulars of Fishing Boat
 i) Name & Address of Building Yard : VISHWANATH, SANCOALE, CORTALIM GOA
 ii) Year of Build/Rebuild of the Boat :
 iii) Hull Material : FIBRE REINFORCED PLASTIC
 iv) Length (Mtrs) : 8.780
 v) Breadth (Mtrs) : 2.140
 vi) Depth (Mtrs) : 0.980

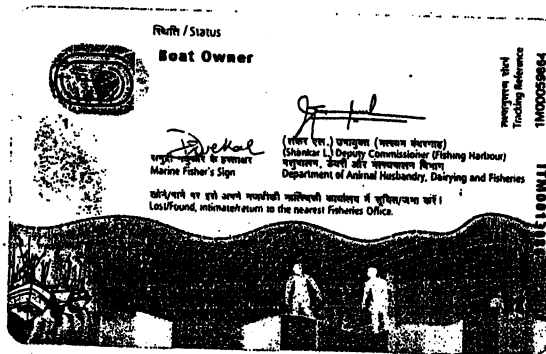
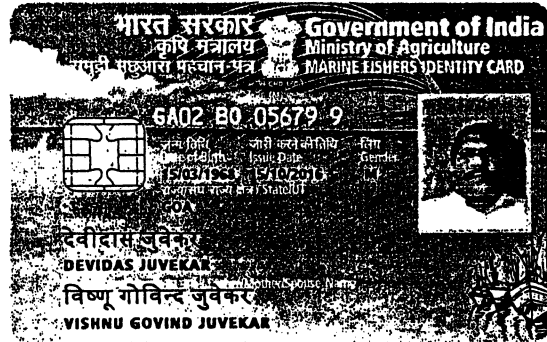
vii) Engine details
 Make : YAMAHA
 Year of Make : 2014
 Engine Number : 8B3K-1094702
 HP : 9.9
 Name and Address of Manufacturer :
 Number & Diameter of Cylinders :
 Length of Stroke :
 Revolution per minute (RPM)/Speed :
 Fuel Used (Capacity in Litrs) : Petrol

viii) Type of Vessel : CANOE FITTED WITH OUTBOARD MOTOR
 ix) Number of Masts/Bulk Heads/Holds :
 2013

IND-GA-01-MM-2158

AB267813

INFORMATION ISSUED UNDER RTI ACT, 2005



FORM 1

[See sub-rule 43 of rule 6]

2003 YEAR OF THE CHILD

Certificate of Registration

of Fishing Vessel under Section 12 of the Goa, Daman and Diu Marine Fishing Regulation Act, 1980

Official No: MFR-185-SAL Year of Registration: 2006

THIS IS TO CERTIFY THAT Nilan G. Zuvenkar of Bapsora Vel:
 has declared that he is a resident of Goa and the sole
 owner of the Fishing Vessel called "Winner"
 and that the said Fishing Vessel was built at Siridao Tiswadi by Durgamba Marines
Siridao Tiswadi in the year 2006.

The said Fishing vessel has been duly registered under the
 Goa, Daman and Diu Marine Fishing Regulation Act, 1980.

CERTIFIED under my hand this the 6th day of November 2006.

Description of Engines

Name and address of makers when made
 No. of sets of engines No. of shafts N. H. P.
 B. H. P. Estimated speed of Vessel Type of Engine
 Reciprocating Engines: No. and diameter of cylinders in each set:
 Rotary Engines: No. of cylinders in each set:

Particulars of Vessel and Tonnage

Extreme length: Number of Decks: Open
 Length: 9.15 Mts. Number of bulkheads:
 Breadth: 2.20 Mts. Build and Material: F.R.P.
 Depth: 0.90 Mt. Stern:
 Description:

GROSS TONS:
 REGISTERED TONS: 3.84


 Director of Fisheries
 Authorized Officer

Footnote 1. This certificate of registration to be produced for inspection on demand by any authority authorised by the Government
 2. This certificate must be surrendered to the Registering Authority if so required by him.
 3. While the certificate is in force, the vessel's name and registration mark as painted or otherwise marked position approved by the Government of Goa, must not be removed or defaced.



INFORMATION ISSUED UNDER RTI ACT, 2005



15/07/1983 15/10/2016 M

GOA

नीलम जगन्न गुवेकर
NILAM GAJANAN JUVEKAR
जगन्न गुवेकर
GAJANAN JUVEKAR


वर्ग / Status
Ancillary Worker



शुभम शिंदे
Mama Fish's Sign

शुभम शिंदे / शुभम शिंदे (Shankar S. Shinde)
शुभम शिंदे / शुभम शिंदे (Shankar S. Shinde)
Department of Animal Husbandry, Dairying and Fisheries

140005968

140005968

शुभम शिंदे या हात असलेल्या मदीसाली काढण्यास किंवा गुंतवण्यास नको।
Lost/Found information to the nearest Fisheries Office.

INFORMATION ISSUED UNDER RTI ACT, 2005

ELECTRICITY DEPARTMENT

GOVERNMENT OF GOA

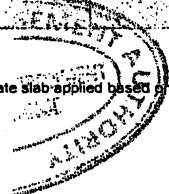
DIVISION: DIV -XVI, SUB -DIV I(BENAULIM)
 2B Book: 08 DTC No.:
 ID: C1161179937 Feeder No:

Consumer No: 2B-174 Phase: 1 Ø
 Name: SHRI. GAJANAN C. JEVENKAR
 Address: H NO MOBOR CAVELOSSIM.

Tariff: LTD Sanction Load: 1739.0 W
 Installation No: 281 Date: 26-Jan-83
 Line/Hire Chg: -/ Monthly Avg Units: 174
 Sec. Deposit: - No: Date:

Meter No	Current Reading	Previous Reading	Units	MF	Total Units
09877655	7778	6847	931	1	931

NOTE: The tariff rate slab applied based on Monthly Metered Units.



LT CONSUMER

Bill No BPA006A150564
 Bill Date 23-Jan-15
 Bill Period 20-Jun-14 to 27-Aug-14 (Days:69)
 Last Date of Payment 06-Feb-15

Receipts considered upto :12-Jan-15

HELPLINE

1912

Billed on	Actual Units	Rs. Ps.
Energy Charges		1887.00
Fixed Charges		58.00
FPPCA		96.00
Meter Rent		11.00
Sundry Charges		-
Capacitor Charges		-
Electricity Duty		186.00

Arrears(+)/Credit(-)

NET PAYABLE Before Due Date (Rs.) 2238.00
 Delay Payment Charges @ 2% 45.00
Amount Payable after Due Date(Rs.) 2283.00

TIMING : 10.30 AM TO 12.00PM (CHEQUES & DD'S ONLY) 3.00 PM TO 4.00 PM (CHEQUES & DD'S ONLY)

Subdivision Office: Office of the Sub Divisional Engineer, Sub Div I, Div XVI, Benaulim Margao.
 Seal & Signature of Bank/Sub Div Payment Date:

[Signature]

CEE's Sigr. METER READER SIGN

ELECTRICITY DEPARTMENT (Government of Goa)

DIV/SUB DIV: DIV -XVI, SUB -DIV I(BENAULIM) C1161179937
 Consumer No: 2B-174 Instn. No: 281
 Name: SHRI. GAJANAN C. JEVENKAR
 Prev. Dues(if any): EC:0 ED:0 | DPC EC:0 ED:0
 Current Bill: EC:1887;ED:186;FC:58;FPPCA:96;MR:11;OTHER:0
 Tariff: LTD Cycle:2B Book: 08
 Seal & Signature of Bank/Sub Div Payment Date:



Bill No BPA006A150564
 Bill Date 23-Jan-15
 Bill Period 20-Jun-14 to 27-Aug-14
Last Date of Payment 06-Feb-15
 If paid before Last Date of Payment(Rs.) **2238.00**
 Amount Paid:



Consumer Copy

Designed & Maintained by Goa Electronics Ltd.

Accounts Copy

INFORMATION ISSUED UNDER RTI ACT, 2005

ELECTRICITY DEPARTMENT - GOVERNMENT OF GOA
 Division Div 16 : Margao Sub Division SD 1 : Benaolim, Ph No.

Helpline 1912

19
 Address: H NO 465 MOBOR CAVELOSSIM. 403731
 Tel No : *****7124
 Email id : *****@
 Legacy No : 2B-173-B/8 / 21362 / C1161179928
 A No : 60005281393
 Inst. No : 5000520198

SHRI. GOVIND JUVENKAR ..
 Energisation Date : 12/10/2000
 MRU No : BEN08606
 Meter Status : E - OK
 Connection Status : Active
 Tariff Category : LTD
 Feeder No :
 DTC/ Pole No : 16T0088
 Voltage Level (KV) : 0.22/1-Ph
 San. Load : 2.06KW

Line Min Charges :
 Walking Sequence : 1/1039/000
 Security Deposit (SD)-CD/BG :
 Bill Date : 28/08/2018
 Bill Basis : Actual
 Bill Number : 10016024755
 Last Bill Reading Date : 16/05/2018
 Billing Period in Days : 35
 Read Period in Days : 35

Motor Number	Unit	Current reading Date	Current reading	Previous reading date	Previous reading	Reading Difference	MF	Consumption	Reading Remark
6914792	KWH	20.06.2018	535	16.05.2018	236	299	1.00	299	LR

Bill Summary : Note-

Previous Arrears/Advance (A)	Advance payable (B)	DPC Till Bill Date (C)	Present Total Bill (D)	Rounding amount (E)	Amount Payable on or before due date 11-SEP-2018 (A + B + C + D + E)
5709.00	0.00	236.00	798.48	0.48	6743.00

Amount payable - RUPEES SIX THOUSAND SEVEN HUNDRED FORTY THREE

Last Payment of 5517.00 Received on 19-APR-2018

Consumption History (Month-KWH): 05/18 to 06/18 - 299 || 04/18 to 05/18 - 711 || 02/18 to 04/18 - 958 || 01/18 to 02/18 - 0 || 11/17 to 01/18 - 0 || 10/17 to 11/17 - 0 ||

Current Demand Calculation Details

Particulars	Quantity	Rate	Amount	Quantity	Rate	Amount	Particulars	Amount
Fixed Charges	1	25.0000	29.17				Fixed Charges	29.17
Energy Charges	117	1.4000	163.80				Energy Charges	582.30
	116	2.1000	243.60				FPPCA	115.54
	66	2.6500	174.90				Sundry Charges	
FPPCA	117	0.3400	39.78				Adv. PP Rebate	
	116	0.3800	44.08				Meter Rent	11.67
	66	0.4100	27.06				Electricity Duty @ Rs 0.20/KWh	59.80
							Monthly Minimum Charges	
							Subsidy	
							Total Demand	798.48
Subsidy								0.00

DUE FOR DISCONNECTION

THE GOA URBAN SCHEDULED CAVELOSSIM
 10 SEP 2018
 CASH RECEIVED

Meter reader's Name/code
 Meter reader's Sign



https://www.goaelectricity.gov.in



www.facebook.com/goaelectricity

CEE's Sign

Consumer Copy

ELECTRICITY DEPARTMENT

GOVERNMENT OF GOA

LT CONSUMER

DIVISION DIV -XVI, SUB -DIV I(BENAULIM)
 Book: 08 DTC No
 SEL ID: C1161179900 Feeder No:

Bill No SPA006A150562
 Bill Date 23-Jan-15
 Bill Period 20-Jun-14 to 27-Aug-14 (Days.69)
 Last Date of Payment 06-Feb-15

Consumer No: 2B-173 Phase: 1 Ø
 Name: SMT. GAJANAN G. JUVVENKAR
 Address: H NO MOBOR CAVELOSSIM.

Receipts considered upto :12-Jan-15

Billed on Average Units Rs. Ps.

HELPLINE

1912

Energy Charges 347.00
 Fixed Charges 69.00
 FPPCA 18.00
 Meter Rent 11.00
 Sundry Charges -
 Capacitor Charges -
 Electricity Duty 77.00

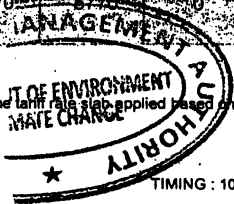
Tariff: LTC Sanction Load: 479.0 W
 Installation No: 12398 Date: 08-Nov-90
 Line/Hire Chg: -/ Monthly Avg Units: 48
 Sec. Deposit: - No: Date:

Meter No	Current Reading	Previous Reading	Units	MF	Total Units
06915192	5770	5770	0	1	110Avg

Arrears(+)/ Credit(-)

NET PAYABLE Before Due Date (Rs.) 522.00
 Delay Payment Charges @ 2% 10.00
 Amount Payable after Due Date(Rs.) 532.00

NOTE: DL-Door Locked The tariff rate slab applied based on Monthly Average Units.



TIMING : 10.30 AM TO 12.00PM (CHEQUES & DD'S ONLY) 3.00 PM TO 4.00 PM (CHEQUES & DD'S ONLY)

Subdivision Office: Office of the Sub Divisional Engineer, Sub Div. I, Div XVI, Benaulim Margao.
 Seal & Signature of Bank/Sub Div Payment Date:

Handwritten signature

CEE's Sigr. METER READER SIGN

ELECTRICITY DEPARTMENT (Government of Goa)

DIV/SUB DIV: DIV -XVI, SUB -DIV I(BENAULIM) C1161179900

Consumer No: 2B-173 Instn. No: 12398

Name: SMT. GAJANAN G. JUVVENKAR

Prev. Dues(if any): EC:0 ED:0 | DPC EC:0 ED:0

Current Bill: EC:347;ED:77;FC:69;FPPCA:18;MR:11;OTHER:0

Tariff: LTC Cycle:2B Book: 08

Seal & Signature of Bank/Sub Div

Payment Date:



Bill No BPA006A150562

Bill Date 23-Jan-15

Bill Period 20-Jun-14 to 27-Aug-14

Last Date of Payment 06-Feb-15

If paid before Last Date of Payment(Rs.) 522.00

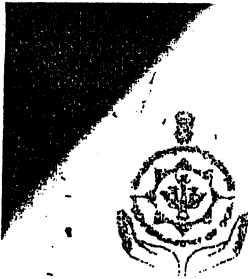
Amount Paid:

Consumer Copy

Designed & Maintained by Goa Electronics Ltd.

Accounts Copy

INFORMATION CONTAINED UNDER RTI ACT 2005



Ph. 2871521

Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa

Pin Code : 703 731

Ref. No. VP/IC / 2004- 2005/617

Date 9-9-2004

To,
 Shri.Gajanan Gongo Juvenkar,
 alias Gajanan Govind Juvenkar,
 H.No.464, Mobor, Cavelossim,
 Salcete-Goa.

With reference to your application dated 30-4-2004,
 you are hereby informed that the below mentioned house
 is registered in this office records against the house
 number, Name of owner, Year and Name of ward, mentioned in
 the below mentioned proforma.

House No.	Name of the owner.	Year	Name of ward.
464.	Govind Juvenkar.	1980-1981 to till date.	Mobor.
465.	Govind Juvenkar.	1980-1981 to till date.	Mobor.
466.	Govind Juvenkar.	1980-1981 to till date.	Mobor.
467.	Govind Juvenkar.	1980-1981 to till date.	Mobor.

This is for your information.

Yours faithfully,

(Climaco Fernandes).

Sarpanch

V. P. Cavelossim





Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa

Pin Code - 403731

Ref. No.VP/CAV/2023-2024/281

Date: 15/06/2023

To,
Shri. Gajanan Gongo Juvenkar,
Alias Gajanan Govind Juvenkar,
H.No. 464, Mobor, Cavelossim,
Salcete- Goa.

INFORMATION ISSUED UNDER RTI ACT, 2005

Sir,

With reference to your application dated 14/06/2023, you are hereby informed that the below mentioned house is registered in this office records in Sy No. 95/1 against the house number, Name of owner, Year and Name of ward, mentioned in the below mentioned proforma.

House No.	Name of the owner	Year	Name of ward
464	Govind Juvenkar	1980-1981 To 2007-2008	Mobor
	Gajanan Govind Juvenkar	2008-2009 To Till Date	
	Govind Juvenkar	1980-1981 To 2007-2008	
466	Vishnu Govind Juvenkar	2008-2009 To Till Date	Mobor
	Govind Juvenkar	1980-1981 To 2007-2008	
	Vishnu Govind Juvenkar	2008-2009 To 2014-2015	
467	Rohan. Gajanan Juvenkar	2014-2015 To Till Date	Mobor
	Govind Juvenkar	1980-1981 To 2006-2007	
	Gajanan Govind Juvenkar	2007-2008 To Till Date	

This is for your information.



Yours faithfully

(Dixon Yaz)

Sarpanch
V.P. Cavelossim



244

INFORMATION ISSUED UNDER RTI ACT, 2005

Ph : 2871521

Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,
Pin Code - 403 731

Ref. No. VP/CAV/2018-2019/1210

Date: 14/12/2018

To
Shri. Vinod V. Juvekar
R/o. flat No. 1,
Shree Gurukrupa Co-op., Hsg. Soc. Ltd.,
Supermarket, Ponda- Goa,
Pin-403401



Sub: - Application under RTI Act 2005

Sir

With reference to your application dt 08/11/2018, on the above subject I am furnishing the information as per Panchayat records.

- **Regarding Sr. No. 1):-** In the year 1969-1970 only one house number was recorded bearing H. No. 48 in the name of Gongo Juvenkar
H. No. 48 - Gongo Juvenkar

- **Regarding Sr. No. 2):-** In the year 1977-1978 three house numbers were recorded in the name of Govind Juvenkar bearing H. No.
*H. No. 48- Govind Juvenkar
H. No. 48A - Govind Juvenkar
H. No. 48B -Govind Juvenkar

In the year 1980-1981 four House numbers were recorded in the name of Govind Zjuvenkar bearing H. No.
H. No. 464 - Govind Juvenkar
H. No. 465- Govind Juvenkar
H. No. 466 - Govind Juvenkar
H. No. 467- Govind Juvenkar

- **Regarding Sr. No. 2):-** Not available in Panchayat records.
- **Regarding Sr. No. 3):-** In the year 1969-1970 H. No. 48 is recorded in the name of Gongo Juvenkar till 1974-1975 it is in the name of Gongo Juvenkar.

In the year 1975-1976 H. No. 48 is recorded in the name of Govind Juvenkar



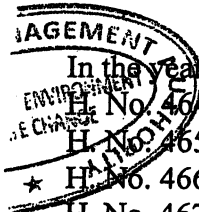
Ref. No. VP/CAV/



Date: _____

In the year 1977-1978 to 1979-1980 H. No. 48, H. No. 48A and H. No. 48B is recorded in the name of Govind Juvenkar
 H. No. 48 - Govind Juvenkar
 H. No. 48A- Govind Juvenkar
 H. No. 48B- Govind Juvenkar.

In the year 1980-1981 to 2004-2005
 H. No. 464, H. No. 465, H. No. 466 and H. No. 467 is recorded in the name of Govind Juvenkar.
 H. No. 464 - Govind Juvenkar
 H. No. 465 - Govind Juvenkar
 H. No. 466 - Govind Juvenkar
 H. No. 467 - Govind Juvenkar



In the year 2005-2006 to 2006-2007

H. No. 464 - Govind Juvenkar
 H. No. 465 - Govind Juvenkar
 H. No. 466 - Govind Juvenkar

H. No. 467 - Gajanan G. Juvenkar (In the year 2005-2006 H. No. 467 has been transferred from Govind Zuvekar to Gajanan G. Juvenkar vide resolution no. 18(3) dated 22/4/2005)

In the year 2007-2008 to 2013-2014
 H. No. 464 - Gajanan Govind Juvenkar
 H. No. 465 - Vishnu Govind Juvenkar
 H. No. 466 - Vishnu Govind Juvenkar
 H. No. 467 - Gajanan G. Juvenkar
 (In the year 2007-2008 H. No. 464 has been transferred from Govind Juvenkar to Gajanan Govind Juvenkar vide resolution no. 6 dated 30/3/2008.
 In the year 2007-2008 H. No. 465 has been transferred from Govind Juvenkar to Vishnu Govind Juvenkar vide resolution no. 5 dated 30/3/2008
 In the year 2007-2008 H. No. 466 has been transferred from Govind Juvenkar to Vishnu Govind Juvenkar vide resolution no. 5 dated 30/3/2008
 In the year 2007-2008 H. No. 467 is recorded in the name of Gajanan G. Juvenkar.)



Office of the Village Panchayat

CAVELOSSIM

Salcete - Goa,
Pin Code - 403 731

Ref. No. VP/CAV/

INFORMATION ISSUED UNDER RTI ACT, 2005

Date: _____

In the year 2014-2015 to 2018-2019

H. No. 464 - Gajanan Govind Juvenkar

H. No. 465 - Vishnu Govind Juvenkar

H. No. 466 - Rohan Gajanan Juvenkar

H. No. 467 - Gajanan G. Juvenkar (in the year 2014-2015 H. No. 466 is transferred from the name of Vishnu Govind Juvenkar to Rohan Gajanan Juvenkar vide res. No. 3(3) dated 19/2/2015)

Certified copy of resolution No. 18(3) dated 22/4/2005, Res. No. 6 dated 30/3/2008, Res. No. 5 dated 30/3/2008, Res. No. 3(3) dated 19/2/2015 enclosed. Certified copy of application dated 19/2/2015 and application inwards on 1/4/2005 enclosed.

- Regarding Sr. No. 4):- Refer Point No. 3
- Regarding Sr. No. 5):- Refer Point No. 3
- Regarding Sr. No. 6):- Not available in Panchayat records.
- Regarding Sr. No. 7):- Not available in Panchayat records.
- Regarding Sr. No. 8):- Not available in Panchayat records.
- Regarding Sr. No. 9):- Not available in Panchayat records.
- Regarding Sr. No. 10):- Refer Point No. 3
- Regarding Sr. No. 11):- Kindly explain and mention which house number.

Kindly note you may come and verify the records during office hours.

This is for your information.



Yours faithfully

(Sandhya A. Shet Shirodkar)

Public Information Officer
Village Panchayat Cavelossim